

## STATEMENT

STATEMENT SHOWING THE AMOUNT OF FOREIGN CONTRIBUTION  
REPORTEDLY RECEIVED BY BHUGAVATULA TRUST IN ANDHRA  
PRADESH DURING THE YEARS 1980 TO 1983.

S. No.	Name of the Country	Years of receipt.			
		1980 Rs.	1981 Rs.	1982 Rs.	1983 Rs.
1.	U.S.A.	12,564.92	1,90,911.22	86,022.88	1,98,134.99
2.	West Germany	3,61,132.85	1,82,394.88	—	23,75,259.38
3.	U.K.	—	3,96,000.00	1,20,457.73	—
4.	Canada	—	22,805.12	7,09,979.88	6,38,672.75
5.	Singapore	—	20,000.00	2,560.00	—
TOTAL		3,73,697.77	8,12,111.22	9,19,020.49	32,12,067.12

**Wrong Inclusion of Vimukat Jaties (Tribes)  
in the List of SCs.**

9508. SHRI AJIT BAG : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Punjab and Haryana High Court had held that the VIMUKAT JATIES (TRIBES) of Punjab had been wrongly included in the list of the Scheduled Castes which should have been duly rectified;

(b) whether All India Tapriwas and Vimukat Jaties Federation, Chandigarh have launched for the second time fast till death movement at the Boat Club demanding implementation of Punjab and Haryana High Court's verdict in the matter;

(c) whether Government are considering settlement of their genuine demand without linking it with the general issue of reclassification of SC/ST in view of the fact that the Tapriwas Jaties are STs; and

(d) whether Government are also considering extension of all the benefits and facilities that are normally extended to ST communities to the Tapriwas Jaties till their formal inclusion in the list of STs ?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRIMATI RAM DULARI SINHA) :

(a) Yes, Sir. The Hon'ble Judge has taken the view that "the Vimukat Jaties to which

the petitioners belong have been wrongly included in the list of Scheduled Castes".

(b) The Ministry of Home Affairs had received a notice from the All India Tapriwas and Vimukat Jaties Federation, Chandigarh for launching the fast-till-death at the Boat Club demanding inclusion of Vimukat Jaties in the list of Scheduled Tribes. But we requested them not to undertake such a step. It is informally understood that the fast undertaken by them has since been discontinued.

(c) Before the above communities are included in the list of Scheduled Tribes in Punjab, they will have to be first deleted from the list of Scheduled Castes as per the verdict of Punjab and Haryana High Court. Any amendment in the existing list of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of Articles 341 (2) and 342 (2) of the Constitution. At present there is no list of Scheduled Tribes in relation to Punjab because Article 342 of the Constitution has not yet been made applicable to the State.

The verdict of the Hon'ble High Court as mentioned above is being considered in consultation with the Government of Punjab, Registrar General of India and the Ministry of Law, Justice and Company Affairs. As the members of the community are also found in the neighbouring States/Union Territories of Haryana, Himachal Pradesh, Delhi

and Chandigarh, the views of these State Governments/U.T. Administrations have also been sought for. The final view in the matter would be taken after receipt of full comments from all these State Governments/ U. T. Administrations and examined in consultation with the Registrar General of India.

(d) The benefits and facilities being enjoyed by the Scheduled Tribes can be extended to Vimukat Jaties only after they are included in the list of Scheduled Tribes according to the procedure discussed in (c) above.

**Letters of Intent and Industrial Licences for Manufacture of Small Cars.**

9509. SHRI DAYA RAM SHAKYA : Will the Minister of INDUSTRY be pleased to state :

(a) the particulars of companies to whom letters of intent to manufacture small cars were issued in 1972 and thereafter and particulars of those among them who manufactured and presented the small car before V.R.D., Ahamadnagar for testing and distance in kilometers for which various cars were put to test;

(b) particulars of those who were refused and its reasons therefor;

(c) whether licences to manufacture small cars have also been issued to such persons who did not manufacture and present any small car before V.R.D., Ahamadnagar for testing and if so, reasons therefor; and

(d) whether there are such organisations also who after getting letters of intent manufactured and presented small car before VRD, Ahamadnagar and got the testing done but they were not issued any licence and if so, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO) : (a) The following parties were issued letters of intent for manufacture of cars from 1972 till date.

- (i) Smt. Sulochana Singh
- (ii) M/s. Maruti Udyog Limited.

The prototype of the car developed by Smt. Sulochana Singh was put to endurance test at the VRDE, Ahmednagar but it could not complete the specified distance of 30,000 kms.

(b) The applications of the following parties for letters of intent for manufacture of cars have been rejected since 1972 :—

- (i) Punjab State Industrial Development Corporation, Chandigarh.
- (ii) Smt. Omna Thelakat, New Delhi.
- (iii) Shri Pawan Kumar, Calcutta.

While the proposal of PSIDC was rejected on the ground that it was not well conceived, the applications of other two parties were rejected due to capacity constraints.

(c) Maruti Udyog Ltd. was issued an industrial licence for manufacture of cars on the basis of proven technology.

(d) Yes, Sir. Two parties including Smt. Sulochana Singh could not be issued industrial licence as they could not take effective steps in fulfilling the conditions of letters of intent including passing of the prototype test at the VRDE Ahmednagar.

**Hiring of Minor Children for Demonstration by Party Leaders in Delhi**

9510. SHRI ARJUN SETHI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have noticed that a number of minor children are hired by certain parties for their selfish motive to show the presence through demonstration on the streets as well as before the residences of Ministers and other high officials of Government as well as other concerns;

(b) whether Government have noticed that sometimes certain leaders hire them from the villages and bring them in Delhi through trains or buses etc., and leave them without money and they suffer without food and sometimes are found helpless by walking on the streets aimlessly in search of help to go to their home-towns; and

(c) if so, whether Government propose to consider such problem and find out some solution and issue some guidelines in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) to (c) No complaint has been received by the Delhi Police or by the Government about hiring of minor children from the villages, for participating in demonstrations in Delhi,